## National Company Law Appellate Tribunal, New Delhi Company Appeal (AT) No.124 of 2020

IN THE MATTER OF:

M/s Meenachil Hotels & Resorts Pvt. Ltd.

...Appellant

Vs.

Abraham Reji & 14 Ors.

...Respondents

**Present:** 

For Appellant: Mr. Vinay Mathew Joseph, Advocate.

For Respondents: Ms. Umayaparvathi N, Advocate for R- 1,2.

## **ORDER**

## (Through Virtual Mode)

19.11.2020: It comes to be known that Notice was delivered to Respondent No. 7 and none represents. At this stage, the Learned Counsel for the Appellant informs this Tribunal, that the Reply/Response/Counter Statement on R – 1 & 2 was not supplied to him and this fact is not accepted by the Learned Counsel for R-1 & 2. However, this Tribunal deems it fit and proper in directing the Learned Counsel R-1 & 2 to supply the Learned Counsel for the Appellant the copy of 'Paper Book', 'Counter Statement', 'Type set of documents' and 'Citations' filed within two weeks from today through e-mail. Soon after the receipt of the same, it is open to the Appellant to file 'Rejoinder', if any, one week thereafter.

The Registry is directed to List the matter on **14.12.2020**.

[Justice Venugopal M.] Member (Judicial)

> [Kanthi Narahari] Member (Technical)